

to the District Authorities (District Magistrate/Police); and

(ii) To identify/consider whether some of the regulatory functions can be exercised through the manufactures users of primary products themselves.

(c) The work of the Working Group is at its final stage and it is expected that its report would be submitted to Government by the end of April, 1986.

Statement

Working Group on Deptt. of Explosives

(b) S. No.	Name of the Member	Designation	Representing
1.	Dr. S. S. Baijal	Chairman	IEL Ltd. Convenor
2.	Sh. Jahar Sangupta	-do-	Chloride India Member
3.	Sh. A. P. Sarwan	Jt. Secy.	D/Ind. Dev. "
4.	Sh. Ashok Gupta	-do-	D/Labour "
5.	Sh. D. K. Biswas	Director	D/Environment "
6.	Dr. G. Jayramarao	Adviser (Refineries)	M/Petroleum "
7.	Dr. A. V. Rama Rao	Director	Regional Research Laboratory, Hyderabad. "
8.	Dr. P. V. Krishna	Adviser	D/Chem. and Petro-Chem. "
9.	Sh. S. C. Dey	Consultant (B)	M/Industry "
10.	Sh. N. Biswas	Dy. Dir. Genl.	DGTD "
11.	Sh. B. Das Gupta	Director	Deptt. of Mines "
12.	Sh. Sanat Kaul	Dy. Secy (SP)	D/Home Affairs "
13.	Dr. R. A. Mashelkar	Dy. Dir.	N.C.L. Pune "
14.	Sh. K. K. Malhotra	Consultant Min. of Petroleum	M/Petroleum "
15.	Dr. H. Mukherjee	CCE	D/Explosives Member Secretary

Follow-up measures on decisions taken at conference of Chief Justices/Chief Ministers/Law Ministers

6543. SHRI ATAUR RAHMAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the follow-up measures taken and the results achieved in the matter of speedy trial of cases on the basis of resolutions adopted on 31st August, 1985 and 1st September, 1985 at the Conference of Chief Justices, Chief Ministers and Law Ministers of States; and

(b) the progress made so far in regard to item Nos. 10 and 11 of the recommendations appended to the reply given to Unstarred Question No. 350 on 19 November, 1985 ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b). The resolutions of the Conference have been sent to the State Governments and High Courts in September, 1985 for initiating action and also to sent their views and comments. Since administration of Justice in District and Subordinate Courts primarily concerns the State Governments they have been specifically requested in February, 1986 to take action regarding the creation of additional courts wherever necessary for speedy trial of cases. In so far as High Courts are concerned, the sanctioned strength is reviewed periodically and was increased from 428 in September, 1985 to 431 in April, 1986. The proposal to increase the sanctioned strength of Supreme Court from its present 18 is also engaging the attention of the Government. Information regarding item 10, as available, is given in the attached Statement. Regarding Item 11, the States and High Courts have not sent their views/comments.

Statement

Andhra Pradesh : Government have approved 30 Honary Metropolitan Megistrates in twin cities of Hyderabad and Secunderabad at the rate of ten year commencing from 1985-86 and accordingly, 10 such courts have been established.

Haryana : The High Court has declined the request of the State Government.

Maharashtra : 85 Special Metropolitan Magistrates have been appointed in Greater Bombay U/s 18 Cr.P.C. There are also 35 Honorary Metropolitan Magistrates appointed under the Old Cr. P.C. In Mofussil, one Special Judicial Magistrate for each Taluka is proposed to be appointed.

Punjab : The High Court has declined the request of the State Government.

Sikkim : There is no need for appointment of Special Judicial Magistrates.

Karnataka : The State Government is considering appointment of regular Magistrates and not Special Judicial Magistrates.

Meghalaya : There is no separation of executive from judiciary. Efforts are being made to have officers to do judicial work exclusively as far as possible.

Madhya Pradesh : State Government has intimated that framing of rules under Section 13 Cr.P.C. is receiving the attention of High Court.

Nagaland : Criminal Procedure Code 1973 is not applicable throughout the State and as such Special Judicial Magistrates could not be appointed U/s 13 Cr.P.C. The Government have appointed Additional Deputy Commissioner exclusively for judicial work.

Tamil Nadu : Section 13 and 18 Cr.P.C. have been struck down by the High Court. Revised draft rules for appointment of Special Judicial Magistrates are under preparation,

Construction of Quarters for Telecommunications Staff at Phulbani in Orissa

6544. SHRI RADHAKANTA DIGAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is dearth of quarters for the telecommunication staff at Phulbani in Orissa;

(b) whether Orissa Telecommunications Circle has taken steps to construct some quarters at Phulbani for the staff of Telecommunications Department;

(c) if so, the number of each type of quarters proposed to be constructed at Phulbani; and

(d) the amount sanctioned for the construction of those quarters ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.